

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2931

ANSWERED ON:14.03.2000

CRIMES AGAINST SCs/STs

AVSM, BRIG.(RETD.) KAMAKHYA PRASAD SINGH DEO;BASANGOUDA PATIL;GADDE RAMAMOCHAN;M.V.V.S MURTHI

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the national Crime Records Bureau indicates that the number of case registered under the protection of Civil Rights Act, 1955 and SC/ST (Prevention of Atrocities) Act, 1989 are on the decline whereas the fact remains that untouchability and crimes against SCs/STs still continue;

(b) if so, the reasons therefor;

(c) whether some financial assistance has been given to the States in this regard;

(d) if so, the details of funds provided to the States during each of the last three years;

(e) whether the utilisation certificate in regard to the funds from the States have been received by the Union Government;

(f) if not, the reasons therefor; and (g) the further steps taken by the Union Government to stop the untouchability and crimes against SCs/STs?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI I.D. SWAMI)

(a)&(b): According to available information, the number of cases registered under the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the years 1995 to 1999 was as follows:-

YEAR	NO.OF CASES REGISTERED UNDER THE PCR ACT,1955	NO. OF CASES REGISTERED UNDER THE SC AND THE ST (PREVENTION OF ATROCITIES) ACT, 1989.
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1995	1599	15405
1996	1489	10374
1997	1304	8713
1998	774	8152
1999	631	6852 (Provisional)

The decline in the number of cases registered may be due to spread of education and awareness among the people at large.

(c)&(d): Information about the Central assistance released to various States/Uts under the Centrally Sponsored Scheme for Implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the last three years is given in the enclosed Statement(Annexure).

(e) Yes, Sir.

(f): Does not arise.

(g): `Public Order` and `Police` are State subjects as per the Seventh Schedule to the Constitution of India and, as such, the registration, investigation, detection and prevention of crime is essentially the responsibility of the State Governments. The Central Government has, however, been advising the State Governments, from time to time, to give more attention to improving the administration of Criminal Justice System to ensure prevention of atrocities against the Scheduled Castes, Scheduled Tribes and

other vulnerable sections of the society.